Maritime University in Gujarat

1040. SHRI NATUJI HALAJI THAKOR :

Will the Minister of SHIPPING be pleased to state :

(a)   whether State Government of Gujarat has asked for establishment of Maritime University in the State;

(b)   whether the permission to Gujarat State has been granted;

(c)   if so, the present status thereof;

(d)   if not, the reasons for the same;

(e)   the progress in establishment of Maritime University in Kandla Port Trust; and

(f)   whether the progress is satisfactory, if so, the present status thereof and if not, the reasons for the same?

THE MINISTER OF SHIPPING (SHRI G.K. VASAN) : (a) No, Sir.

(b) to (d) Do not arise.

(e) and (f) The Indian Maritime University (IMU) commenced its new Extension Centre at Kandla, Gujarat on 22.08.2011. The said Centre is conducting pre-sea maritime training courses in the engineering and nautical disciplines. Kandla Port Trust is providing a fully furnished campus including residential accommodation for students free of cost for three years. This Extension Centre is offering DNS (Diploma in Nautical Science) Course from August 2011. There is 100% pass out in the first batch. The second batch of DNS Course has also commenced.

Captive port of POSCO near Paradeep Port

1041. SHRI PYARIMOHAN MOHAPATRA :

Will the Minister of SHIPPING be pleased to state :

(a)   whether the permission has been granted for a captive port of POSCO India Ltd. within 10 kms of the public sector Paradeep Port;

(b)   if so, the adverse consequences which may accrue to Paradeep Port; and

(c)   whether Government would review their decision in the interest of public sector port including asking POSCO India Ltd. to use Paradeep Port in stead of insisting of a captive port?

THE MINISTER OF SHIPPING (SHRI G. K. VASAN) : (a) In terms of Indian Ports Act, 1908, the development of any other port (Non-Major Port/Private Port) except Major Ports, vests with the respective State Governments. The captive port of POSCO India Ltd. is a non-major port under the jurisdiction of Government of Odisha.

No permission is required from Central Government for setting up of a Non-Major Port/Private Port except necessary statutory clearances from nodal Agencies.

(b) and (c) There will be no diversion of cargo from Paradip to proposed captive port of POSCO India Limited. Paradip Port will have adverse consequences only when proposed captive port of POSCO India Limited starts handling cargo for other users in addition to their own cargo.

Maritime Policy

1042. SHRI BALWINDER SINGH BHUNDER :

Will the Minister of SHIPPING be pleased to state :

(a)   whether the task of framing the maritime policy is pending for quite sometime;

(b)   since when the policy is pending; and

(c)   how much more time is going to be taken by Government to frame the maritime policy?

THE MINISTER OF SHIPPING (SHRI G. K. VASAN) : (a) to (c) The Ministry of Shipping has come up with a Maritime Agenda 2010-20 which is a comprehensive document encompassing all aspect of Maritime Sector incuding Shipping and Port Sectors. This Maritime Agenda 2010-20 has a specific chapter on Maritime Policy. As the new comprehensive Maritime Agenda subsumes the proposed policy, it is felt that there is no need to have another policy document.

Development of inland waterways

1043. SHRI BHARATSINH PRABHATSINH PARMAR :
       SHRI PARSHOTTAM KHODABHAI RUPALA :

Will the Minister of SHIPPING be pleased to state :

(a)   whether Inland Waterways Authority of India (IWAI) has conducted any survey for development of inland waterways in Gujarate State;

(b)   if so, the details thereof;

(c)   whether Inland Waterways Authority of India explored any possibility to develop inland waterways to connect Hazira, Dahej, Mundra with Mumbai and other important ports of our nation; and

(d)   if not, the reason therefor?

THE MINISTER OF SHIPPING (SHRI G. K. VASAN) : (a) and (b) Inland Waterways Authority of India has conducted phase-1 of techno-economic feasibility of the river Narmada from Hoshangabad to sea for navigation which also included a